

[*Translation*]

TFAI Facilities Like Pragati Maidan in Other Cities

10464. SHRI SARJU PRASAD SAROJ: Will the Minister of COMMERCE be pleased to state:

(a) whether the Trade Fair Authority of India (TFAI) propose to provide facilities like those provided at Pragati Maidan, New Delhi in some other cities also;

(b) if so, the details thereof;

(c) whether Government propose to provide such facilities in Uttar Pradesh also;

(d) if so, when and where and the amount allocated therefor; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Trade Fair Authority of India aims at organising trade fairs not only in Delhi but also in other important cities and State capitals. Though there are certain proposals to develop exhibition infrastructure in the metropolitan cities in the country like Bombay, no definite project has emerged.

(c) to (e). In 1987, the Govt. of Uttar Pradesh requested TFAI to prepare feasibility report for setting up of an exhibition complex in Lucknow. TFAI informed Govt. of U.P. about the terms of preparing such a report. In the absence of a reply from Govt. of U.P. no further progress has been made on the proposal.

[*English*]

Special Duty Allowance in Offices of North Eastern Region

10465. SHRI AJOY MUKHOPADHYAY: Will the Minister of FINANCE be pleased to

(a) whether necessary Government orders have since been issued for payment of the Special duty Allowance to all Sections of the Central Government Employees working in different offices of North Eastern Region with retrospective effect in accordance with provisions of Government of India order dated 14th December, 1983;

(b) if so, which are those offices: and

(c) if not, the reasons therefor and the time by which the orders are likely to be issued?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). In accordance with the Government of India order dated 14.12.1983, Special (Duty) Allowance has been allowed to Central Government Civilian employees, as an incentive to attract and retain the services of competent officers in the North Eastern Region. These orders are applicable to all those Central Government Civilian employees who have All India Transfer Liability and are posted to North Eastern Region. Therefore, there is no need for issuing a separate order in respect of Central Govt. employees having All India Transfer Liability and working in North Eastern Region. However, in very few exceptional cases, the condition of All India Transfer Liability was relaxed in public interest.

Residential Flats Taken on Lease by United Bank of India

10466. SHRI B.N. REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the United Bank of India has obtained residential flats for their employees on lease in Delhi, if so, the number of flats taken on lease as on date;

(b) whether the Bank has renewed